

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.2613/2018
MA No.2917/2018

This the 16th day of July, 2018

**Hon'ble Ms.Praveen Mahajan, Member (A)
Hon'ble Mr. S.N.Terdal, Member (J)**

1. Jharbar S/o Late Sh. Murli
Aged 54 years,
2. Mukesh Kumar Jat S/o Sh. Jhabar Mal Jat
Age 24 years,
Both R/o Nalot, P.O. Jorawarnagar, The. Madhopur
Dist. Sikar, Rajasthan. Applicants

(By Advocate: Shri U. Srivastava)

Versus

1. Union of India through the Chairman Railway Board
Rail Bhawan, New Delhi
2. The General Manager, NWR, Malviya Nagar, Jaipur,
Rajasthan
2. The Divisional Manager, North Western Railway
Near Agrasen Circle, Bikaner,
Rajasthan. Respondents

ORDER(ORAL)

Hon'ble Ms. Praveen Mahajan, Member (A)

Heard learned counsel for the applicant.

2. At the very outset, learned counsel for the applicant
states that he would be satisfied if respondents are directed

to decide the applicant's representation dated 09.03.2018 (Annexure A-4) in a time bound manner.

3. In view of the limited prayer made by learned counsel for the applicant and without going into the merits of the case, the respondents are directed to decide the aforesaid representation of the applicant by passing a reasoned and speaking order within a period of 6 weeks from the date of receipt of certified copy of the order.

4. Accordingly OA is disposed of at the admission stage itself. No costs.

(S.N.Terdal)
Member(J)

(Praveen Mahajan)
Member(A)

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